

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8160 of 2021

Deepak Karmali @ Nepali Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Lalan Kr. Singh, Advocate
For the State : APP

Order No. 02: Dated: 6th September, 2021

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Barkagaon P.S. Case No. 161 of 2019 (G.R. No. 848 of 2020).

It has been alleged that the birthday of Ghana Manjhi was being celebrated in the Jharkhand Colliery Labour Union Office and when they reached the cloth shop of Krishna, he was fired at by two persons on a motor-cycle, which lastly caused his death. The petitioner seems to have been implicated on the confession of co-accused Babulal Turi.

It appears that several co-accused persons have been granted bail by this Court in B.A. No. 72 of 2020, B.A. No. 79 of 2020, B.A. No. 3394 of 2020 and B.A. No. 6626 of 2020.

Although the petitioner has got criminal antecedent, but, considering the manner of implication of the petitioner and the fact that the petitioner is in custody since 24.01.2020, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Hazaribagh, in connection with Barkagaon P.S. Case No. 161 of 2019 (G.R. No. 848 of 2020).

(Rongon Mukhopadhyay, J.)

MM